

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO – 3130**  
ANSWERED ON- 30/03/2022

**SUPPORT TO SHARED MOBILITY INDUSTRY**

3130. SHRI DEREK O' BRIEN:  
DR. L. HANUMANTHAI AH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the steps being taken by Government to support the shared mobility industry in the country and the details thereof;

(b) whether Government has studied the operational hindrances the carpool sector is facing in the country and the steps being taken by Government to ensure carpooling companies are protected from such hindrances, if so, the details thereof; and

(c) whether Government has studied the impact of regulations such as the Motor Vehicle Aggregator Guidelines 2020 on the carpooling industry in the country?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) : Ministry of Road Transport & Highways issued the Motor Vehicle Aggregators Guidelines, 2020 in accordance with section 93 of Motor Vehicles Act, 1988 on 27<sup>th</sup> November, 2020. The guidelines provide a guiding framework to the State/UT Governments for issuance of license as well as regulating the business being conducted by such Aggregators. Para 11 of the guidelines contains provisions with respect to Ride Pooling.

(b) and (c) : Transportation by Road is a State subject and initiatives for planning and management of sustainable urban transport system, including promotion of car-pooling and shared mobility, are taken by respective States/UTs. The Motor Vehicle Aggregators Guidelines, 2020 provide the guiding framework for States/UTs. The impact of these guidelines may vary across States/UTs, based on issuance of final regulations by States/UTs for carpooling.

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